

1.

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

OA No.830 of 2005

Date of order : 2nd January, 2006

C O R A M

Hon'ble Mr. Mantreshwar Jha, Member [Administrative]
Hon'ble Ms. Sadhna Srivastava, Member [Judicial]

Sudhir Singh & Ors.	Applicants
Vrs.		
Union of India & Ors.	Respondents
Counsel for the applicant : Shri M.P.Dixit		
Counsel for the respondents : Shri A.A.Khan, SC		

O R D E R [ORAL]

Mantreshwar Jha, Member[A] :-

Heard the learned counsel for the parties. During the course of argument, the ld. counsel for the applicant has submitted that the representations filed by the applicant as at Annexure-A/4 and A/5 for compassionate appointment of the applicant no.2 on 8.7.2005 and 27.9.2005 have not been considered and disposed of by the concerned respondent. Prayer is, therefore, made that the Respondent No.3 should be directed to consider the representations so filed and pass reasoned order within a time



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frame. The ld. counsel for the applicant also prays for giving an opportunity to file supplementary application quoting relevant railway rules including judicial pronouncements in support of his contentions. The applicant is directed to file supplementary papers within four weeks and, thereafter the respondent no.3 is directed to consider the representation along with supplementary documents within three months from the receipt of such representation and pass reasoned and speaking order under intimation to the applicants.

2. The O.A. is disposed of accordingly. No cost.

[Sadhna Srivastava]
Member [Judicial]

[Mantreshwar Jha]
Member [Admn.]

mps.